

ITEM NO.6

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7505/2018

(Arising out of impugned final judgment and order dated 06-02-2018 in SA No. 432/2012 passed by the High Court Of Judicature At Allahabad)

RANA PRATAP SINGH

Petitioner(s)

VERSUS

VITTIYA EVAM LEKHA ADHIKARI

DIST. BASIC EDUCATION OFFICER & ORS.

Respondent(s)

(IA No. 40743/2018 - EXEMPTION FROM FILING O.T.)

Date : 28-11-2019 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. C.U. Singh, Sr. Adv.
Mr. Rohan Thawani, Adv.
Ms. Pooja Dhar, AOR
Mr. Ashis Ojha, Adv.
Mr. Iqram Govind Singh, Adv.
Ms. Gunjan Ahuja, Adv.

For Respondent(s) Mr. Sushil K. Tekriwal, Adv.
Dr. Mamta Tekriwal, Adv.
Mr. Venkateswara Rao Anumolu, AOR

UPON hearing the counsel the Court made the following

O R D E R

List the matter on 03.12.2019.

(MEENAKSHI KOHLI)
COURT MASTER

(RENU KAPOOR)
COURT MASTER